

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

EIGHTH REPORT

(Presented on 4.08.2010)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report.

2. The Committee met on 2 August, 2010 for –

- I. Examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
- II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Dr. Bhola Singh, Shri Ashok Kumar Rawat and Dr. Pulin Bihari Baske, M.P.s

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2010
(Amendment of the Eighth Schedule)
by Shri Satpal Maharaj, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Garhwali' and 'Kumaoni' languages in the Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2010
(Insertion of new article 331A, etc.)
by Shrimati Maneka Gandhi, M.P.

The Bill seeks to amend the Constitution with a view to provide reservation of one-third of the seats for women in the Council of States and the Legislative Councils of States having such Councils.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Dr. Bholu Singh regarding special status to the State of Bihar - 2 hours
- (ii) Resolution by Shri Ashok Kumar Rawat regarding steps to control the rise in prices of essential commodities. - 2 hours
- (iii) Resolution by Dr. Pulin Bihari Baske regarding steps for effective implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. - 2 hours

Recommendations

5. The Committee recommend that-

- (i) Shri Satpal Maharaj and Shrimati Maneka Gandhi be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in paragraph 3 above; and
- (ii) The allocation of time to three resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

2 August, 2010

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KARIYA MUNDA,
Chairman,
Committee on Private Members'
Bills and Resolutions.